

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2316**

TO BE ANSWERED ON TUESDAY, MARCH 21, 2023/PHALGUNA 30, 1944 (SAKA)

**RESOLVING DISPUTES BETWEEN TELANGANA AND ANDHRA PRADESH**

2316. SHRI KANAKAMEDALA RAVINDRA KUMAR

Will the Minister of FINANCE be pleased to state:-

- (a) whether Government has taken any financial decision in resolving the disputes between the two Telugu speaking States as per the provisions contained in Sec. 68, 71 and 92 of the Andhra Pradesh Re-organization Act, 2014;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE**  
**(SHRI PANKAJ CHAUDHARY)**

(a) to (c): As per information provided by the State Government of Andhra Pradesh, an amount of Rs. 6,627.86 crore (upto 30.04.2021) is receivable by APGENCO from Telangana DISCOM for the power supplied from 02.06.2014 to 10.06.2017. Ministry of Power has issued an order dated 29.08.2022 under Section 92 of the Andhra Pradesh Re-organization Act (APRA), 2014 stating that the successor State of Telangana shall pay the due amount – the principal amount being Rs. 3,441.78 crore, and the late payment surcharge being Rs. 3,315.14 crore (upto 31.07.2022) to the successor State of Andhra Pradesh.

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